

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †1289**  
TO BE ANSWERED ON 07.12.2015

**ASHRAM SCHOOLS AND WOMEN HOSTELS**

†1289. SHRI KRUPAL BALAJI TUMANE:  
SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there is a lack of necessary and much needed facilities in working Women Hostels and Ashram Schools being run by the Non-Governmental Organisations (NGOs) and trusts in the country;
- (b) if so, whether the women residing in above hostels are not being provided facilities as per rules and if so, the details thereof;
- (c) whether the Government proposes to take any steps to have a direct link with them and keep these hostels and Ashram Residential Schools under their vigil;
- (d) if so, the details thereof;
- (e) whether the Government has proposed to make these hostels high-tech; and
- (f) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI MANSUKHBHAIDHANJIBHAIVASAVA)

(a) & (b): No such instance has come to the notice of the Government.

(c) & (d): In the Hostels and Residential Schools for ST students run by NGOs funded by Ministry of Tribal Affairs stringent measures have been ensured by way of monitoring the projects through:-

- (i) Mandatory annual inspection by District Authorities.
- (ii) Scrutiny of proposals by multidisciplinary State Level Committees for voluntary Efforts every year.
- (iii) Audited statements of accounts as well as Utilization Certificate pertaining to the releases.
- (iv) Concurrent monitoring through an independent external agency.

In addition, the accounts of grantee institutions are open for inspection by representatives/officers from the office of Comptroller and Auditor General of India, Government of India or concerned State Government at any time.

(e) & (f): There is no such proposal.

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